

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF APS INFRA ENGINEERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	APS INFRA ENGINEERS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	2 nd March 2021
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400DL2021PTC377794
5.	Address of the registered office and principal office (if any) of corporate debtor	Reg. office: DWARKA BHAWAN, 207 JEEWAN NAGAR, South West Delhi, DELHI, Delhi, India, 110014 and D-138, SECTOR-51 GAUTAM BUDDHA NAGAR, NOIDA, Uttar Pradesh, India, 201301
6.	Insolvency commencement date in respect of corporate debtor	9 th August 2024 however orders were received on 22 nd August 2024
7.	Estimated date of closure of insolvency resolution process	5 th Feb 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sumit Shukla IBBI Registration No - IBBI/IPA-003/IP-N00064/2017-18/10550
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: B-4/702, Krishna Apra Gardens, Plot No 7, Vaibhav Khand, Indirapuram, Ghaziabad Email: sumit_shukla@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: 401, Tower-C, Plot No A- 40, I-Thum, Sector-62, Noida Process email: cirp.apsinfra@gmail.com
11.	Last date for submission of claims	5 th September 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable (As per the information available)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads Physical Address: Can be obtained from the address as mentioned in Sr No 10 of this Form A (b) Not applicable

Notice is hereby given that the National Company Law Tribunal, Court II, New Delhi Bench has ordered the commencement of a corporate insolvency resolution process of the APS INFRA



ENGINEERS PRIVATE LIMITED on 9th August 2024 whereas the copy of the orders were received by the IRP on 22nd August 2024.

The creditors of APS INFRA ENGINEERS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 5th September 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :



Sumit Shukla

IBBI Registration No - IBBI/IPA-003/IP-N00064/2017-18/10550

AFA Valid till 18.12.2024

Date and Place: 23rd August 2024 at Noida